

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

INDEX SHEET

OA-No. 273/90

CAUSE TITLE. OF

NAME OF THE PARTIES ... Chhotey Lal, Applicant

Versus

O.O.F. Secy.

Respondent

Part A.

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CERTIFICATE

Certified that no further action is required to be taken and that the case is fit for consignment to the record room (decided)

Check on Dated 14.12.11 File B/C destroyed

Counter Signed.....

Section Officer/In charge

Signature of the
Dealing Assistant

ANNEXURE - A
CAT- 02

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD
CIRCUIT BENCH, LUCKNOW

INDEX - SHEET

CAUSE TITLE 273) 96 (1) OF 190

Name of the Parties Chhotey Lal

Versus

Union of India

Part A, B and C

Sl. No.	DESCRIPTION OF DOCUMENTS	PAGE
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	Check	
	24/6/2011	
		Order 88-71418

PT. C

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A

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of Filing ... 24/8/90
Date of Receipt by Past... 24/8/90

Registration No. 273 of 1989-90 (i)

Deputy Registrar (P)

24/8

APPLICANT(S) Shri Chhote Lal and an others

RESPONDENT(S) V. O. G.

<u>Particulars to be examined</u>	<u>Endorsement as to result of examination</u>
1. Is the appeal competent ?	yes
2. a) Is the application in the prescribed form ?	yes
b) Is the application in paper book form ?	yes
c) Have six complete sets of the application been filed ?	yes
3. a) Is the appeal in time ?	yes
b) If not, by how many days it is beyond time ?	N. A.
c) Has sufficient cause for not making the application in time, been filed ?	yes
4. Has the document of authorisation/ Vakalatnama been filed ?	yes
5. Is the application accompanied by B.D./ Postal Order for Rs.50/-	yes
6. Has the certified copy/copies of the order(s) against which the application is made been filed ?	yes
7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	yes
c) Are the documents referred to in (a) above neatly typed in double space ?	yes
8. Has the index of documents been filed and paging done properly ?	yes
9. Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	yes
10. Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	No

particulars to be ExaminedEndorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? *yes*

12. Are extra copies of the application with Annexures filed ? *yes*

a) Identical with the Original ? *yes*

b) Defective ? *x*

c) Wanting in Annexures *x*

Nos. _____ pages Nos. _____ ?

13. Have the file size envelopes bearing full addresses of the respondents been filed ? *N.A.*

14. Are the given address the registered address ? *yes*

15. Do the names of the parties stated in the copies tally with those indicated in the application ? *yes*

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *yes*

17. Are the facts of the case mentioned in item no. 6 of the application ? *yes*

a) Concise ? *yes*

b) Under distinct heads ? *yes*

c) Numbered consecutively ? *yes*

d) Typed in double space on one side of the paper ? *yes*

18. Have the particulars for interim order prayed for indicated with reasons ? *yes*

19. Whether all the remedies have been exhausted. *yes*

dinesh/

Full up or refer *yes* *SS* *24/8*
 31. 8. 90. *Blanca*
 Not *7/24/8.90*

Central Administrative Tribunal, Circuit Bench,

Lucknow.

Registration (O.A. No. 273 of 1990 (L))

AB

Chhotey Lal & another

... Applicants

Vs.

Union of India & others

... Respondents

Hon'ble Mr. D.K. Agrawal, JM,

Hon'ble Mr. K. Obayya, AM

JUDGMENT

(Delivered by Hon'ble DK Agrawal, JM)

Heard the learned counsel for the applicant at length.

2. This application under Section 19 of the Administrative Tribunals Act, 1985, has been filed with the prayer that the order dated 26-7-1990 contained in Annexure-1 to hold the selection for 8 vacancies of Office Superintendent, Grade-II, from amongst the general caste candidates may be quashed. The selection notified as on 26-7-1990 should have already been held according to the schedule given in Annexure-1. However, the learned counsel for the applicant has stated before us that although written test has been held, the interview is scheduled to be held on 6-9-1990. Although there is no such allegation in the application, yet we have stated the facts as submitted before us by the learned counsel for the applicant. The contention of the applicant is contained in paras 4.2 and 4.3 of the petition which is to the effect that out of total 15 posts of Office-Superintendent, Grade-II, three posts should be filled-up by Scheduled Caste candidates. Their submission is that

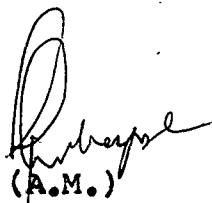
DK Agrawal

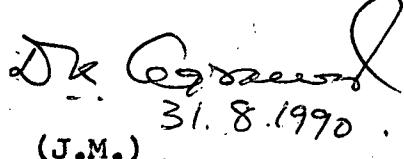
the department is violating the reservation rules by filling only 8 posts from amongst general candidates.

In this regards representations have also been made by the applicants on 7-8-1990 and 30-7-1990. The acknowledgement of these representations have not been filed before us.

Since the selection process has already gone more than half way, we are not inclined to issue a direction to the opposite parties not to proceed with the process of selection. However, we are inclined to give a direction to the opposite parties to take into account the aforesaid representations of the applicants, if received in their office, and dispose of the same with a speaking order and even otherwise consider the rules and the reservation policy before filling up the posts. The opposite parties are directed not to violate any rule or the reservation policy. In case they do so, the selection may be liable to be struck down. We dispose of the petition with the above directions with liberty to the applicants to approach the Tribunal if the selection in accordance with rules and reservation policy is not done by the opposite parties or the representations are not disposed of by a speaking order.

3. The petition is accordingly disposed of finally.


(A.M.)


31.8.1990
(J.M.)

Dated : Lucknow
August 31, 1990.

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In the Hon'ble Central Administrative Tribunal.

Additional Bench, Lucknow Allahabad Central Administrative Tribunal

Circuit Bench, Lucknow

Date of Filing 24/8/90

Circuit Bench, Lucknow.

Date of Receipt by Post.....

9/1
Deputy Registrar(J)

Registration No. 273 of 1990 (L) 24/8

Chhotey Lal
and another.

Applicants.

Versus.

Union of India
and others.

Respondents

COMPIRATION - A.

COMPIRATION - B.

Applicant No. 1. *Sh. Chanbe*

Applicant No. 2. *Sh. Chanbe*

Lucknow: Dated:

August 22, 1990.

D.S. Chanbe
(D.S. Chanbe)
Advocate.
Counsel for Applicants.

Nated for 31-8-90

B.K. Kumar

Carla

Sri D.S. Chanbe Ad.

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In the Hon'ble Central Administrative Tribunal.

Additional Bench, Allahabad.

Circuit Bench, Lucknow.

Registration No. of 1990 (L)

Application under Section 19 of the
Administrative Tribunal Act, 1985.

Chhotey Lal
and another.

Applicants.

Versus.

Union of India
and others.

Respondents.

COMPILATION - A.

Sl. No.	Particulars.	Annexure:	Page No.
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1.	Application under Section 19 of Central Administrative Tribunal Act.		
2.	Order dated 26-7-1990 of General Railway Manager (Personnel), Northern Eastern Railway, Lucknow to hold selection against 8 posts of Office Superintendent, Grade-II from general caste without making any reservation.	1	

Applicant No.1. *DS Chaube*

Applicant No.2. *DS Chaube*

Lucknow: Dated:
Aug. 22, 1990.

(D.S. Chaube)
Advocate.
Counsel for Applicants.

In the Hon'ble Central Administrative Tribunal.

Additional Bench, Allahabad.

Circuit Bench, Lucknow.

Registration No. _____ of 1990 (L).

1. Chhotey Lal, aged about 40 years, Son of Shri Chhangur Prasad, Head Clerk, Inspector of Works, North Eastern Railway, Aishbagh, Lucknow.
2. Radhey Shyam Ram, aged about 31 years, Son of Shri Chhattu Ram, Head Clerk, Office of Divisional Railway Manager (Engineering), North Eastern Railway, Lucknow.

--- **Applicants.**

Versus.

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. Additional Divisional Railway, North Eastern Railway, Ashok Marg, Lucknow.
4. Senior Divisional Personnel Officer, North Eastern Railway, Lucknow.
5. Senior Divisional Engineer-I, North Eastern Railway, Ashok Marg, Lucknow.

---- **Respondents.**

EM

AS
PK

In the Hon'ble Central Administrative Tribunal.

Additional Bench, Allahabad.

Circuit Bench, Lucknow.

Registration No. of 1990(L).

PARTIES NAME:

1. Chhotey Lal, aged about 40 years, Son of Shri Chhangur Prasad, Head Clerk, Inspector of Works, North Eastern Railway, Aishbagh, Lucknow.
2. Radhey Shyam Ram, aged about 31 years, Son of Shri Chhattu Ram, Head Clerk, Office of Divisional Railway Manager (Engineer), North Eastern Railway, Lucknow.

----- **x** **Applicants.**

Versus.

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. Additional Divisional Railway, North Eastern Railway, Ashok Marg, Lucknow.
4. Senior Divisional Personnel Officer, North Eastern Railway, Lucknow.
4. Senior Divisional Engineer-I, North Eastern Railway, Ashok Marg, Lucknow.

----- **Respondents.**

[Handwritten signatures/initials: DS, ER, and a large stylized signature at the bottom left.]

10

In the Hon'ble Central Administrative Tribunal.

Additional Bench, Allahabad.

Circuit Bench, Lucknow.

Registration No. of 1990 (L).

1. Chhotey Lal, aged about 40 years, Son of Shri Chhangur Prasad, Head Clerk, Inspector of Works, North Eastern Railway, Aishbagh, Lucknow.
2. Radhey Shyam Ram, aged about 31 years, Son of Shri Chhattu Ram, Head Clerk, Office of Divisional Railway Manager (Engineering), North Eastern Railway, Lucknow.

Applicants.

Versus.

1. Union of India through General Manager, North Eastern Railway, Gorakhpur.
2. Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
3. Additional Divisional Railway Manager, North Eastern Railway, Ashok Marg, Lucknow.
4. Senior Divisional Personnel Officer, North Eastern Railway, Lucknow.
5. Senior Divisional Engineer-K, North Eastern Railway, Ashok Marg, Lucknow.

Respondents.

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(1). Details of Application:

Particulars of the order against which the application is made.

Order No.E/11/254/Karyadhi/11/Eng-II dated 26-7-1990 passed by the Divisional Railway Manager (Personnel), North Eastern Railway, Lucknow to hold a selection against 8 posts of Office Superintendent, Grade-II from general caste without making any reservation.

A true copy of this order is enclosed as Annexure-1 to this application.

(2). Jurisdiction of the Tribunal.

The applicants declare that the subject matter of the order against which they want redressal is within the jurisdiction of this Hon'ble Tribunal.

(3). Limitation.

The applicants further declare that the application is within the limitation prescribed under Section 21 of the Administrative Tribunals Act, 1985.

(4). Facts of the case.

The facts of the case are given below:-

1. That the applicants, who are members of Scheduled Caste, are holding the post of Head Clerks in the pay scale of Rs.1400-2300/- . They were promoted on the

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post of Head Clerk with effect from 25-4-1984 and 11-11-1988 respectively. The next promotion post for them is the post of Office Superintendent, Grade-II in the pay scale of Rs.1600-2660/-.

2. That there are 15 post of Office Superintendent, Grade-II including one temporary post in Engineering Branch, out of which 15% of the posts are required to be reserved for being promoted by members of Scheduled Caste as provided in Railway Board's letter No. E (SCT)/70CM15/10 dated 20-4-1970 according to roster annexed as Annexure-1 to the said D.O. letter in which the actual points of reservation are Sl.No.1, 8 and 14 meaning thereby three posts out of 15 are to be filled by members of Scheduled Caste.

3. That earlier these three reserved posts of Office Superintendent, Grade-II were filled up by making promotion of Late Shri Vishun Deo and Sarva Shri Bhagwati Prasad and Daya Ram, the members of Scheduled Caste. Late Shri Vishun Deo was due to retire in the year 2000 but he expired suddenly in May, 1990. The second person Shri Bhagwati Prasad still holds the post and he is due to retire on 31-7-1996. The third person Shri Daya Ram is going to retire on 31-8-1990.

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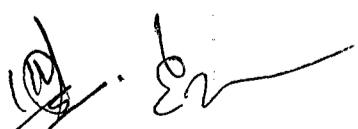
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4. That according to reservation of 15 % for members of Scheduled Caste, the opposite parties were required to reserve atleast two posts, out of 8 posts for the members of Scheduled Caste but the opposite parties have unlawfully chosen to ignore the standing orders of reservation for the members of Scheduled Caste.

5. That earlier the order for the selection against 7 posts of Office Superintendent, Grade-II was issued vide No.E-II/254/Karadhi/II/Eng-II dated 10-7-1990, out of which one post was reserved for the members of Scheduled Caste. A true copy of order dated 10-7-1990 is enclosed as Annexure-2 to this application. No reason has been furnished as to why the said one post of Scheduled Caste, reserved in the order dated 10-7-1990, has now not been reserved while issuing the fresh order on 26-7-1990 for selection against 8 posts in supersession of order dated 10-7-1990.

6. That the applicants learn that the details of 8 vacancies for which selection is being held are as under:-



- (1). Promotion of Shri K.K. Mishra, Office Superintendent, Grade-II as Office Superintendent Grade-I.
- (2). Voluntary retirement of Shri B.D. Ray.
- (3). Promotion of Shri R.P. Malik, Office Superintendent, Grade-II as Office Superintendent, Grade-I.
- (4). Late Shri Vishun Deo a member of Scheduled Caste expired in May, 1990.
- (5). Shri B.M. Singh retired on 31-7-1990.
- (6). Shri A.P. Nigam to be retired on 31-8-1990.
- (7). Shri Daya Ram member of Scheduled Caste to be retired on 31-8-1990.
- (8). Shri R.K. Verma retired on 30-6-1990.

It is, therefore, evident that these 8 vacancies include the post vacated by Late Shri Vishun Deo and Daya Ram members of Scheduled Caste which have to be filledup by making promotions from Scheduled Caste.

7. That according to rule, the member of employees to be included in the eligibility list shall be three times the number of vacancies and accordingly, in the earlier selection against one vacancy of Scheduled Caste only two persons, namely applicant No.1 and Shri Ram Achal were called and the applicant No.2, the 3rd

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member belonging to Scheduled Caste was not called and it was indicated that no other person was eligible.

The applicant No.2 joined the post of Head Clerk on 11-11-1988 and there is no reason as to why he was not called to appear in the selection.

8. That in case, the applicant No.2 was earlier not called to appear in the selection on the ground of his possessing less than two years services as Head Clerk, then the opposite parties will have to furnish reason as to how in the present selection, which is being impugned through this selection, Sarva Shri Kedar Nath Srivastava and D.S. Dixit, the members of general caste have been allowed to appear when they have not completed two years service so far. It is to submit here that Sarva Shri Kedar Nath Srivastava and D.S. Dixit both joined the post of Head Clerk on 6-10-1988 and they have still not completed two years service.

9. That the applicants made representations on 7-8-1990 and 30-7-1990 to the Divisional Railway Manager, North Eastern Railway, Lucknow, in which they requested for giving reservation of two posts for members of Scheduled Caste and only thereafter, to hold

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selection. True copies of these representations are enclosed as Annexures-3 and 4 respectively to this application.

10. That no order on the representations of applicants have been passed and in the meantime, the written test has already been held on 9-8-1990 and 14-8-1990 and interview of candidates is likely to be held on 20-8-1990 and 24-8-1990 and in the circumstances, if the opposite parties are allowed to conclude the selection and to make promotions, the applicants will suffer irreparable and substantial injury throughout their service career.

11. That from the facts stated above, it is evident that the applicants are entitled for being considered for promotion as Office Superintendent, Grade-II against two vacancies to be reserved for the members of Scheduled Caste and the order to hold selection without making any reservation is invalid and is liable to be quashed.

(5). Grounds for relief with legal provisions:

1. Because the applicants are members of Scheduled Caste and are entitled to be considered for promotion as Office Superintendent, Grade-II against two vacancies to

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be reserved for them according to 15% reservation as provided in Railway Board's letter No.E(SCT)/70 CM15/10 dated 20-4-1970.

2. Because the order to hold selection for 8 vacancies without making any reservation is violative to the Board's order and is liable to be quashed.
3. Because the opposite party are obliged to make reservation of two vacancies out of eight according to roster prescribed in Railway Board's letter No.E(SCT)/73CM15/6 dated 3-2-1974.
4. Because the applicants are fully eligible for promotion and the opposite parties are obliged to reserve two vacancies of Office Superintendent, Grade-II for them and to consider the applicant for promotion along with general caste for which selection is being made.
5. Because according to Railway Board's letter dated 3-8-1984 even the staff working in two grades below are eligible for promotion and there is no reason why the applicants, who are holding the post of Head Clerk, should not have been considered for promotion.

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6. Because after promotion to the post of Office Superintendent, Grade-II, the person acquires further legal right for advancement as Office Superintendent, Grade-I and in the circumstances, the applicants will suffer irreparable and substantial injury if the candidates belonging to general caste are allowed to be promoted as Office Superintendent, Grade-II without considering the cases of applicants belonging to Scheduled Caste.

(6). Details of the remedies exhausted.

The applicants declare that they have availed all the remedies available to him and the opposite parties failed to pass any order on their representations made on 7-8-1990 and 30-7-1990 and instead they continue to complete the process of selection and if they are allowed to make promotion, the representations itself become infructuous.

(7). Matters not previously filed or pending in the other courts.

The applicants further declare that they had not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been filed, before any court or any other

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authority or any other Bench of the Tribunal nor any such applicant writ petition or suit is pending before any of them.

(8). Reliefs Sought:

In view of the facts mentioned in para-4 above the applicants pray for the following reliefs:-

Order dated 26-7-1990 contained in Annexure-1 to hold selection against 8 vacancies of Office Superintendent, Grade-II only from amongst general caste may be quashed and the opposite parties may be directed to hold selection only after making reservation of two vacancies for Scheduled Caste and also after considering the cases of applicants for promotion. *

(9). Interim relief, if any prayed for:

Pending final decision on the application, the applicants seek the following reliefs:-

The opposite parties may be restrained from concluding the selection and making any promotion on the post of Office Superintendent, Grade-II as a result of the said selection during pendency of this application.

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Or in the alternative,

Two vacancies out of 8 in the cadre of Office Superintendent, Grade-II may be directed to be kept reserved and no promotion be made against these vacancies during pendency of this application.

(10). In the event of application being sent by registered post:

Since the application is not being sent by registered post, hence no information is required.

(11). Particulars of Bank Draft/Postal Order filed in respect of the application fee.

1. No. & Amount of the Indian Postal Order.	B 02 467 60/- Rs 50/-
2. Name of the Office:	GPO Lucknow
3. Date of issue of Postal Order/Bank Draft.	22/8/90
4. Post Office at which payable.	Aligarh

(12). List of enclosures:

1. Order dated 26-7-1990 of Divisional Railway Manager (Personnel), North Eastern Railway, Lucknow.
2. Order dated 10-7-1990.
3. Representation dated 7-8-1990 of Applicant No.1
4. Representation dated 30-7-1990 of Applicant No.2.

[Signature]

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VERIFICATION

We Chhotey Lai, aged about 40 years, son of
Shri Chhangur Prasad, Head clerk, Office of Inspector
of Works North Eastern Railway, Aishbagh, Lucknow,
Sri Radhey Shyam Ram aged about 31 years Son of
Shri Chhattu Ram, Head clerk Office of Divisional Railway
Manager (Engineering) N.E. Railway, Lucknow do hereby
verify that the contents of paras 1 to 4, 6 and 7
are true to my personal knowledge and the contents of
paras 5 are believed by me to be true on legal
advice and that we have not suppressed any material
facts.

Lucknow : Dated

Signature of
Applicant No. 1

August 22, 1990.

Signature of
Applicant No. 2

D.S. Chahal
Advocate
For Applicants

१०८/११/२५४/कार्यालय/११/इन्जी०-॥

कार्यालय,

मण्डल रेत प्रबन्धक ब्रिकार्डिंग

लाइसेन्स : दिनांक २६.७.७०

१. मंडल रेत प्रबन्धक इन्जी०/लक्ष्मजी

२. अधिकारी इन्जी०/गोप्ता श्रीनिवास

समर्थी० प. बांसुर मुरु/पूर्ण/लक्ष्मजी

दक्षार्दिंग, ब्रिकार्डिंग

३. मुख्य इन्जी० श्रीनिवास/लक्ष्मजी

४. अधिकारी अधिकारी इन्जी०/गोप्ता श्रीनिवास

५. रेतील/महानी, बल्ली, कालांगुर अन्वर संग्रह

परिषद बल्ली, नवमारा, एस्याकरीड़

बहरामपुर, मालदीवुश

६. कार्ति/बोण्डल/लक्ष्मजी, दहरादौर्च, बड़नी (जम्मू) रेत

७. गोपनीय सदाचार श्रीनिवास/१, ११/में/१११/लक्ष्मजी।

८. मंडल कार्यालय/ब्रिकार्डिंग लक्ष्मजी।

दिनांक : कार्यालय-॥ १६००-२६६०॥

इन्जी० के पहों देते रखन।

सन्दर्भ : इस कार्यालय वा नियंत्रण पत्र

दिनांक १०.७.७०।

इस कार्यालय के संदर्भित, पत्र दिनांक १०.७.७० के अतिलंबन में इन्जी० विभाग में कार्यालय श्रीनिवास-॥ १६००-२६६०॥ के ८ पदों को ध्यन हारा भत्ते का निर्णय हुआ है। यह ८ अन्तर्भुक्त पद समाधान विभाग के पद हैं। अतः ८ पदों देते ध्यन नामिका बनाई जायेगी।

उपरोक्त ध्यन देते लिखित परीक्षा/अनु० लिखित परीक्षा, गौधिक अनु० मौखिक परीक्षा ती लिखित नियन्त्रण निर्धारित ती जाती है :—

१- तिथि परीक्षा की तिथि	९.८.१९७०
२- अनु० लिखित परीक्षा की तिथि	१४.८.१९७०

क्रमांक: --2--

D.S. K. A. M. E. *b*

3- मौखिक परीक्षा की तिथि	20.8.90
4- अनु० मौखिक परीक्षा की तिथि	24.8.90
5- परीक्षा का साथ तथा स्थान व समय।	मंगल व्रती ०४ अक्टूबर कार्यालय १३.०० बजे।

A22

A23

अतः निम्नोलिखित इकान लिपिक {1400-2300} को परीक्षार्ता की सूचना हुस्त है इस लिपि के अन्दर तिथि पर परीक्षा के सम्बन्धित ढोने के लिए धार्यामुक्त दर है ५००। इसके कर्मचारी के लिए नोटिस की सक प्रति खेड़ी जा रही है, अगर कोई दर्पणार्थी अद्वितीय आदि एवं हो तो नोटिस उसके घर के पास पर खेड़े। परीक्षा में उमितित ढोने अनुमता न होने को लड़ाकों का अपने प्रभारी अधिकारी को जिले उम्मीदों को लिये से १० दिनों के अन्दर अधिष्ठप दें। प्रभारी अधिकारी परीक्षा में सम्बन्धित ढोने अनुमता न होने की सम्भावित इस कार्यालय में परीक्षा की तिथि से एक सप्ताह पूर्व अधिष्ठप होते हैं। अगर उपरोक्त तिथि पर कोई कर्मचारी परीक्षा में सम्बन्धित नहीं होगा तो उसका कारण, परीक्षा की तिथि से एक सप्ताह पूर्व इस कार्यालय जो प्राप्ति नहीं होगा तो यह समझा जायेगा कि कर्मचारी परीक्षा में सम्बन्धित होने के लिए इसका अनुपरिक्षित परीक्षा में छैठने की अनुमति उन्हीं कर्मचारीयों को दी जायेगी जिनकी अनुपरिक्षित दसवें छन्दोल तें परे हो तथा अनुपरिक्षित का कारण अपने प्रभारी अधिकारी से अनुमति नहीं लायेगी। लिखित परीक्षा ऐसे दोसरी अनुपरिक्षित लिखित परीक्षा नहीं होगी।

क्रमांक	नाम कर्मचारी	वय	तैयारी स्थान
1	2	3	4

सामान्य वार्ता कर्मचारी

सर्वकी

1. श्री० सन० सिंह	प्रधान लिपिक	मुकानि/गोणडा
2. सी० सद० पाठ्ये	प्रधान लिपिक	अधिकारी अभियन्ता जैनधू/गोरखपुर
3. केश० सह० मिश्रा	"	प्रैषु बृहन्जीपुरजनऊ
4. प्रताप० रेण्ड	"	प्रैषु गैतानी
5. राम० अच्छा० अच्छा०	"	आगे० छूनी
6. सत० यो० रेण्ड	"	सर्वनि/कान्हूर अनवरांग

पृष्ठा: -2-

DShahru 6/2

W

संख्या	प्राचीन नाम	प्राचीन लिपिक	ग्रंथ
1.	राय आसरे	"	संस्कृत/इन्द्रीय/लखनऊ
2.	दीखर प्रसाद	"	संस्कृत/इन्द्रीय/काशीहिंदू
3.	शटाय ताल	"	संस्कृत/इन्द्रीय/वृत्तिगोरता
4.	देख प्रसाद	"	संस्कृत/इन्द्रीय/लखनऊ
5.	छोड लाल/अण्डा	"	काशी/सेषबाग
6.	समर्पौट आमद	"	काशी/छहराइच
7.	स्वरम्भूत दूर्यालार	"	संस्कृत/इन्द्रीय/छहराइच
8.	राम मिलन पाण्डे	"	रेणुनि/प्रतियाक्षर
9.	शाह मोहम्मद	"	रेणुनि/नानमारा
10.	रामानि प्रसाद	"	रेणुनि/जरदलरोड
11.	आरु लेण्ड नार्णडे	"	संस्कृत/इन्द्रीय/गोण्डा
12.	पर्वते लेण्ड	"	रेणुनि/ब्रह्मती
13.	प्रेमनाथ राय	"	गुकानि/गोण्डा
14.	रामहेता शर्मा	"	रेणुनि/बलरामसुर
15.	जी० रम० पाण्डे	"	रेणुनि/बनकानुर
16.	माथो प्रसाद पाण्डे	"	काठिनि/जरलवरोड़
17.	केदार नाथ श्रीवारत्न	"	संस्कृत/इन्द्रीय/लखनऊ
18.	डी० रम० दीक्षित	"	संस्कृत/लखनऊ

देवता 24 नाम।

Feb 26 1971

१५८६। कृते मण्डल रेत पुञ्जाब कार्मिक

लखनऊ

True City
DShanice
Advocate

ब्रह्मेषु तिषारी 2790

ब अदालत श्रीमान

[वादी] अपीलान्ट

प्रतिवादी [रेस्पान्डेन्ट]

केंद्रीय प्रशासनिपिन्डी

सन्केट बैच, लखनऊ

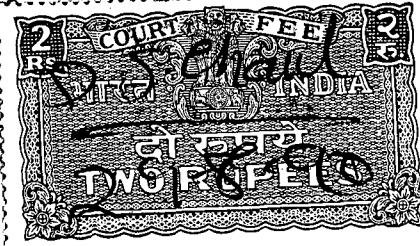
महोदय

सदृशी

दोटे लाल रुपा का

राधेश्वरसाम

दोटे लाल
रुपा
श्री



युनियन एक्स्प्रेस

रुपा रुपा बनाम

प्रतिवादी (रेस्पान्डेन्ट)

मुकदमा नं०

सन् १९९० पेशी की ता०

१६ रु०

लिखे मुकदमा में अपनी ओर से श्री

डॉ रमेश्वर

वकील

महोदय

एडवोकेट

अदालत न० ता०
मुकदमा न०

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ कि इस मुकदमा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया बसुल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकास्वी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वशा स्वीकार है और होगी मैं यह भी स्वीकार करता हूँ कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहूँगा अगर मुकदमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे।

Accepted

Dsh. Anil

नामांकन
माक्षी (गवाह) २५/८/९०

हस्ताक्षर

साक्षी (गवाह)

दिनांक

महीना

सन् १६ रु०